

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-319
IB-1938(ND)2019

IN THE MATTER OF:

M/s BSE Ltd.

....Applicant

Vs.

M/s IFL Promoters Ltd.

...Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 27.09.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Manan Gambhir

For the Respondent :

ORDER

Ld. Counsel for the Corporate Debtor has put in appearance and states that he wishes to settle the matter and pay the full and final dues within 3 weeks. As prayed for 3 week's time is granted as the last opportunity to make the full and final payment. Accordingly, put up on 23.10.2019.

-Sd-

(SUMITA PURKAYASTHA)
MEMBER (T)

-Sd-

(JUSTICE SHRI R.D. KHARE)
MEMBER (J)